

1978—83 depending upon the availability of resources and inter-se priorities. Meanwhile, the Central Department of Tourism is bringing out a directory on Jabalpur-Kanna-Amarkantak-pachmarhi, containing information an accommodation, transport, places of tourist interest, excursions, etc. by May 1978.

Flights delayed due to Technical Defects during 1978

2680. SHRI VIJYA KUMAR N. PATIL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the number of flights delayed on account of technical faults in the Aircraft has increased during 1978;

(b) if so, whether it is due to overburden in respect of number of routes required to be covered by each Airbus or other Aircrafts; and

(c) what action Government propose to minimise the number of delays in flights, and the chances of dangers of accidents?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PRUSHOTAM KAUSHIK): (a) to (c). No, Sir. There has been a decrease in the delays and cancellations due to technical reasons from 1.81 per cent in the year 1977 to 1.79 per cent in 1978. All efforts are made to ensure high technical despatch regularity without compromising with flight safety.

Transfer of local staff of IAC from Srinagar

2681. SHRI MOHD. SHAFI QURESHI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the local staff from IAC Office in Srinagar is gradually eased out to find places for favoured staff; and

(b) what is the total number of such local staff who have been transferred out of Srinagar?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PRUSHOTAM KAUSHIK): (a). No, Sir.

(b). In the last 14 years only one Traffic Officer belongig to J&K and posted at Srinagar was transferred in March, 1978 on foreign posting to Kabul

Rupeeisation Schemes of Sterling Tea Companies

2682 SHRI JYOTIRMOY BOSU: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state

(a) how many rupeeisation schemes of Sterling Tea Companies have been cleared by the Ministry during the period March 1977 to January 25, 1979;

(b) what are the details in this regard; and

(c) particulars of each scheme so cleared?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) to (c). The desired information is given in the statement laid on the Table of the House. [Placed in Library. See No. LT-4074/79]

Additional Amount to States/Union Territories during Sixth Plan

2683. SHRI HITENDRA DESAI: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) what additional amount will each of the States and Union Territories obtain during the Sixth Plan as a result of the decision of Government; on the recommendations of the Finance Commission; and

(b) have the States made further demands?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) The recommendations of the Seventh Finance Commission relate to the period 1979-84. A statement showing the amounts transferred to each State by way of its share in Central taxes and duties and grants-in-aid during the period 1974-79 and the amounts estimated to be trans-

ferable to each State on this account during the period 1979-84, under the recommendations of the respective Finance Commission as accepted by the Government, is laid on the Table of the House. Union territories do not come within the purview of the recommendations of Finance Commissions.

(b) Yes, Sir Certain State Governments have raised this matter

Statement

Transfers to States under the award of Finance Commission

(In crores of Rupees)

| | Transfer of share of* central taxes, duties & grants to States during 1974-75 to R.E. 1978-79. | Estimated transfer of** share of taxes duties and grants during 1979-84 |
|-----------------------------------|--|---|
| 1. Andhra Pradesh | 890.94 | 1522.49 |
| 2. Assam | 490.16 | 518.65 |
| 3. Bihar | 1010.28 | 2212.87 |
| 4. Gujarat | 433.09 | 953.87 |
| 5. Haryana | 141.89 | 308.57 |
| 6. Himachal Pradesh | 213.06 | 325.07 |
| 7. Jammu & Kashmir | 272.08 | 376.89 |
| 8. Karnataka | 452.43 | 1005.00 |
| 9. Kerala | 541.62 | 770.32 |
| 10. Madhya Pradesh | 638.96 | 1597.46 |
| 11. Maharashtra | 836.57 | 1714.06 |
| 12. Manipur | 133.08 | 194.03 |
| 13. Meghalaya | 91.65 | 134.15 |
| 14. Nagaland | 139.58 | 240.59 |
| 15. Orissa | 647.95 | 984.45 |
| 16. Punjab | 198.34 | 419.53 |
| 17. Rajasthan | 648.08 | 902.81 |
| 18. Sikkim | .. | 36.85 |
| 19. Tamil Nadu | 634.18 | 1503.60 |
| 20. Tripura | 137.52 | 199.84 |
| 21. Uttar Pradesh | 1580.33 | 3314.74 |
| 22. West Bengal | 958.56 | 1997.11 |
| TOTAL ALL STATES | 11090.32 | 20848.97 + 64.00@ 20912.97 |

*On the basis of recommendations of Sixth Finance Commission.

**On the basis of recommendations of Seventh Finance Commission, excluding grant-in-aid that may have to be paid to certain States towards their net interest liability arising from fresh borrowing and lendings.

@Represents Estate Duty payments for which State-wise break-up is not available.